

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 666 of 2020

IN THE MATTER OF:

**Raj Kumar Ralhan, Resolution Professional of
Leo Meridian Infrastructure Projects & Hotels Ltd. ...Appellant**

Versus

Deputy Director, Directorate of Enforcement & Ors. ...Respondents

Present:

**For Appellant : Ms. Misha, Ms. Vaijayant Paliwal, Ms. Jasveen Kaur
and Ms. Prabh Simran Kaur, Advocates**

**For Respondents : Mr. Zoheb Hossain and Mr. Agni Sen, Advocates
for R-1 (ED)
Mr. Vipin Nair and Mr. Karthik Jayshankar,
Advocates for R-4**

O R D E R

(Through Virtual Mode)

25.09.2020 Ms. Misha, learned counsel for the Appellant seeks a short extension of time to file rejoinder. She is allowed to file the rejoinder within five days with advance copy to the learned counsel for the Respondent. Learned counsel for the parties may also file short written submissions, not exceeding three pages, within five days.

List the appeal 'for Admission (After Notice)' on **5th November, 2020**.

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**